

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 181 of 2003

Allahabad this the 25th day of March, 2003

Hon'ble Maj Gen K.K. Srivastava, Member (A)
Hon'ble Mr.A.K. Bhatnagar, Member (J)

Geetam Singh Son of Late Shri Nathi Lal C/o Shri
Surendra Singh Advocate, Sector-16, Sikendra, Agra.

Applicant

By Advocate Shri B.B. Sirohi

Versus

1. Union of India through Secretary, Ministry of Human Resources Development, Department of Culture, Government of India, New Delhi.
2. The Director General, Archalogical Survey of India, 11-Janpath, New Delhi.
3. The Superintending Archelogist, Archaeological Survey of India, Agra Circule, 22, Mall Road, Agra.

Respondents

By Advocate Shri R.C. Joshi

O R D E R (Oral)

By Hon'ble Maj Gen K.K. Srivastava, Member (A)

In this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985 the applicant has challenged the order dated 15.02.2002 dismissing the applicant from service after conclusion of disciplinary proceedings. The applicant filed an appeal challenging the order dated 15.02.2002 on 18.03.02 filed as annexure-11.

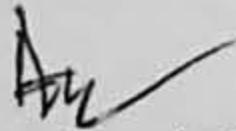
2. The grievance of the applicant is that his

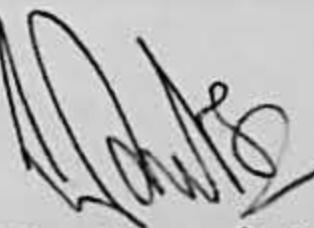
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appeal dated 18.03.02 addressed to respondent no.2 i.e. Director General, A.S.I., New Delhi has still not been decided and respondent no.2 be directed to decide the same within specified time.

3. We have heard the counsel for the parties, considered their submissions and perused the record.

4. In the interest of justice, we consider it necessary that direction be issued to the respondent no.2 to decide the appeal dated 18.03.02 of the applicant, filed as annexure-11 within the specified time. The O.A. stands disposed of at the admission stage itself with direction to the respondent no.2 to decide the appeal of the applicant with a reasoned order within a period of 2 months from the date of communication of this order. No order as to costs.


Member (J)


Member (A)

/M.M./